



2025:DHC:5525-DB



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

*Date of decision: 10.07.2025*

+ W.P.(C) 9440/2025, CM APPL. 39896/2025, CM APPL.  
39897/2025

SHAISTA SIDDIQUI

.....Petitioner

Through: Mr. Naman Jain, Adv.(VC)

versus

DELHI WAQF BOARD

.....Respondent

Through: Mr. Tushar Sannu, SC for Waqf  
Board with Mr.Kr. Bansal, Ms.  
Ishika Jain, Advs.

**CORAM:**

**HON'BLE MR. JUSTICE NAVIN CHAWLA**

**HON'BLE MS. JUSTICE RENU BHATNAGAR**

**NAVIN CHAWLA, J. (Oral)**

1. This petition has been filed challenging the order dated 19.02.2025 passed by the learned Central Administrative Tribunal, Principal Bench, New Delhi (hereinafter referred to as, '*the Tribunal*') in O.A. 4014/2024 titled as '*Shaista Siddiqui v. Delhi Waqf Board*'.

2. The limited grievance of the petitioner is that the learned Tribunal, while listing the O.A. for final hearing on 09.07.2025, has not granted the *interim* relief as prayed for by the petitioner herein.

3. We are informed that on 09.07.2025, the learned Tribunal has now adjourned the hearing of the O.A. to 09.09.2025. We are further informed that the petitioner has, in fact, till date not filed the rejoinder therein to the counter affidavit filed by the respondent.

4. The learned counsel for the respondent submits that the

